

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

Appeal No. 61 of 2025

In the matter of:

Hari Om Sharan Dwivedi

... Appellant

Versus

Union of India through MoEF & CC & Others

... Respondents

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Filed by Defendant No 3 through Counsel

Ajay Bhagwati, (HIM/172/1995)

Advocate for Respondent No. 3 – Shivalik Solid Waste Management Ltd.

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Mob 9816002722.

Place: Panchkula

Date: 04-12-2025

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Appeal No. 61 of 2025

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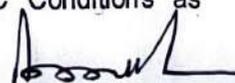
Union of India through MoEF & CC & Others

... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 3 (Shivalik Solid Waste
Management Ltd.)

Preliminary Submissions

1. That the present reply is being filed without prejudice to all rights and contentions of this Respondent, through its authorized signatory.
2. That the present appeal, insofar as it concerns Respondent No. 3, is misconceived, not maintainable, and devoid of any cause of action, as the answering Respondent has no role in the grant or issuance of the Environmental Clearance (EC) impugned in this appeal, besides being devoid of merit.
3. That the Respondent No. 3 (Shivalik Solid Waste Management Limited) was engaged only as an Environmental Consultant by Respondent No. 2, for the limited purpose of preparing the Environmental Impact Assessment (EIA) Report, Detailed Project Report (DPR), and assisting in submission of the application to Respondent No. 1 (MoEF & CC) for Environmental Clearance for the proposed Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF).
4. That the answering Respondent had no decision-making or recommending authority in respect of the EC, which was solely considered and granted by the competent authority—MoEF & CC, after appraisal by the Expert Appraisal Committee (EAC), who granted EC for Common Hazardous Waste Treatment Storage and Disposal Facility (CHWTSDF) with secured landfill (SLF), used oil recycling, MEE and Pre-processing for Co Processing, proposed by Win Waste Management Pvt. Ltd., under the provisions of EIA Notifications, 2006 as amended therein, subject to the specific conditions and other Standard (General) EC Conditions as



- specified by the Ministry vide OM dated 04.01.2019 for the said project/activity
5. That **Section 16 of the National Green Tribunal Act, 2010** confers a *limited statutory right of appeal* only upon a "person aggrieved" by an order granting or refusing Environmental Clearance (EC) issued by the MoEF & CC. Such an appeal must mandatorily be preferred **within 30 days** from the date on which the order, decision, direction, or determination is **communicated** to the appellant, but not otherwise, hence also liable to be dismissed on this ground.
 6. That the said right of appeal is available only to those persons who have either (i) participated in the regulatory process envisaged under the EIA Notification dated **14.09.2006**, or (ii) are otherwise directly and substantially affected by the impugned EC. In the present case, although the appellant has preferred an appeal, **he does not fall within the ambit of "person aggrieved"** as contemplated under Section 16 of the Act, 2010.
 7. That in the aforesaid circumstances, though the appellant has instituted the present appeal challenging the EC dated **11.08.2025**, he is **neither a necessary party nor a person aggrieved** under Section 16 of the Act.
 8. That the appellant has approached this Hon'ble Tribunal purely in his **personal capacity**, without having ever participated in the public consultation or the regulatory process relating to the grant of EC in favour of the answering Respondent. Further, the decision or determination of EC was **never communicated to him**, as required under Section 16. Therefore, the appellant cannot maintain the present appeal, as he lacks both **locus standi** and **statutory entitlement** to file the same.
 9. That it is a settled position of law that an appeal is a **creature of statute**, and the right to file the same must strictly conform to the conditions prescribed under the governing statute. Section 16 of the NGT Act restricts the right of appeal **only** to a person aggrieved, and that too within the prescribed limitation period.
 10. That the present appellant, having filed this appeal in his personal capacity without any demonstrable grievance or legal injury arising from the impugned EC, is barred from invoking the appellate jurisdiction of this Hon'ble Tribunal. Consequently, the appeal is also **bad for non-joinder of necessary parties** and is liable to be dismissed at the threshold.



11. That it is also equally well settled that the authorities inclusive of expert authorities are authorized to subserve the environmental norms and standards in terms of Environment (Protection) Act, 1986, Environmental (Protection) Rules, 1986 and the notifications issued thereunder inclusive of the notification dated 14.09.2006 published in official gazette of Central Government in order to determine the scope of the project. Besides this the notification dated 03.03.2016 mandates accreditation of consultants, and seeks to enhance transparency, technical rigour, and standardization in EIA/EMP preparation. This reduces the risk of poor quality or bogus impact assessments being submitted by unqualified consultants. It also helps safeguarding the integrity of the appraisal and EC grant process, because only vetted entities with technical expertise and recognized credentials can prepare and present the environment impact studies, copy of this notification enclosed as ANNEXURE-D-1.

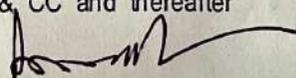
12. ***The extract of screening and assessment of cumulative effect and so long as the statutory process is followed and Environmental Impact Assessment (EIA) made by the authorities is not found to be irrational or improper so as to frustrate the very purpose of Environmental Impact Assessment (EIA), the appellate court ought not to interfere the decision of the authorities in exercise of power of judicial review.***

Hence, in view of the aforesaid facts and the settled legal position, it is respectfully submitted that no fault whatsoever can be attributed to the answering Respondent No. 3. The answering respondent has acted bona fide, diligently, and strictly in accordance with law, on the basis of the information and documents furnished by Respondent No. 2. The unfounded and frivolous allegations raised by Respondent No. 2 are misconceived, untenable and liable to be rejected.

It is, therefore, most humbly prayed that the present appeal, along with the accompanying stay application, may kindly be dismissed, in the interest of justice, equity and fair play.

Brief Facts

1. That the Respondent No. 2, being the project proponent, proposed to establish a CHWTSDF facility for scientific management and safe disposal of hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. That, in accordance with the EIA Notification, 2006, Respondent No. 2 obtained Terms of Reference (ToR) from MoEF & CC and thereafter



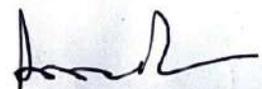
- engaged the answering Respondent (R-3), which is an accredited Environmental Consultancy Organization, to carry out the EIA study and related documentation.
3. That the EIA study was conducted by R-3 strictly as per ToR, including baseline monitoring for air, water, soil, and noise parameters, public consultation documentation, and preparation of the final EIA report.
 4. That the completed EIA report was submitted by Respondent No. 2 to MoEF & CC, which, after due scrutiny, public hearing, and appraisal by the EAC, granted the Environmental Clearance vide letter dated 11.08.2025.
 5. That the R-3's role ended with submission of the final EIA report, and the answering Respondent had no role or involvement in the appraisal, recommendation, or issuance of the Environmental Clearance.

Response to Allegations

1. That the allegations made by the Appellant that R-3 was in any way responsible for or complicit in the grant of the EC are baseless and denied in toto.
2. That the R-3 participated in the EAC meetings and presented the case of the project proponent i.e. R-2, but did not have any locus to influence or determine the decision of the MoEF & CC.
3. That the EIA and related studies were prepared in full compliance with applicable laws, MoEF & CC's accreditation guidelines, and CPCB standards.
4. That there is no irregularity, suppression, or misrepresentation has been committed by R-3 in the preparation of the EIA report. The report was based on scientifically verifiable data from NABL-accredited laboratories and field studies.
5. That the appeal fails to disclose any specific instance of violation attributable to R-3 and is, therefore, liable to be dismissed against it at the threshold.

Legal Submissions

1. That under the EIA Notification, 2006, the responsibility for appraisal and grant of Environmental Clearance rests solely with the MoEF & CC or SEIAA, as the case may be.

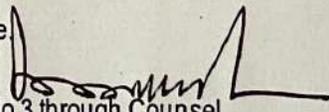


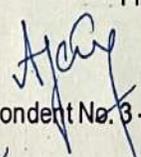
2. That an environmental consultant's function is limited to preparation of technical documents and studies, that too based upon the documents and information, undertaking provided by the party R-2, copy of the undertaking of R-2 is enclosed as **ANNEXURE D-2**. The consultant has no statutory power to grant or recommend an EC.
3. That the Hon'ble Tribunal has consistently held (refer Vimal Bhai v. Union of India, OA No. 8/2011; Save Mon Region Federation v. Union of India, Appeal No. 39/2012) that EIA consultants cannot be held liable for administrative or policy decisions of the Ministry.
4. That the appeal, therefore, is not maintainable against R-3 and deserves dismissal on this ground alone.

Prayer

In view of the above facts and submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the present Appeal qua Respondent No. 3, being not maintainable and devoid of merit;
- b) Hold that Respondent No. 3 acted only in a professional capacity as an accredited consultant and bears no responsibility for the grant or terms of the EC; and
- c) Pass such other or further orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case.

" Filed by Defendant No 3 through Counsel 


Advocate for Respondent No. 3 - Shivalik Solid Waste Management Ltd.

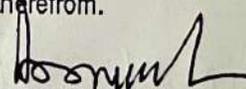
Place: Panchkula

Date: 04-12-2025

VERIFICATION

I, Ashok Sharma, Son of Sh. Raj Kumar Sharma, resident of #H232, New Generation Apartments, Dhakoli, Zirakpur SAS Nagar Mohali, Punjab-140603, &, duly authorized representative & and presently working as Chief Executive Officer of Respondent No. 3 Shivalik Solid Waste Management Ltd., having its registered office at Village Majra, PO Dabhota,, Tehsil Nalagarh, District Solan, H.P., do hereby verify that the contents of above reply of mine true and correct to my personal knowledge & belief, and nothing has been concealed therefrom.

Verified at _____ on this ____ day of _____, 2025.


DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Appeal No. 61 of 2025

In the matter of:

Hari Om Sharan Dwivedi

... Appellant

Versus

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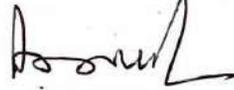
... Respondents

AFFIDAVIT

I, Ashok Sharma, Son of Sh. Raj Kumar Sharma, resident of #H232, New Generation Apartments, Dhakoli, Zirakpur SAS Nagar Mohali, Punjab-140603, &, duly authorized representative & and presently working as Chief Executive Officer of Respondent No. 3 Shivalik Solid Waste Management Ltd., having its registered office at Village Majra, PO Dabhota,, Tehsil Nalagarh, District Solan, H.P., do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of Respondent No. 3 in the above-captioned Appeal and am competent to swear this affidavit.
2. That the contents of the accompanying reply on behalf of Respondent No. 3 have been drafted under my instructions, and the statements made therein are true and correct to my knowledge and belief.
3. That the annexures annexed to the reply are true copies of the respective originals.

Verified at New Delhi on this 04 day of 12, 2025.


DEPONENT

Respondent No. 3 – Shivalik Solid Waste Management Ltd.

VERIFICATION

I, Ashok Sharma, Son of Sh. Raj Kumar Sharma, resident of #H232, New Generation Apartments, Dhakoli, Zirakpur SAS Nagar Mohali, Punjab-140603, &, duly authorized representative & and presently working as Chief Executive Officer of Respondent No. 3 Shivalik Solid Waste Management Ltd., having its registered office at Village Majra, PO Dabhota,, Tehsil Nalagarh, District Solan, H.P., do hereby verify that the contents of above affidavit of mine true and correct to my personal knowledge and belief, and nothing has been concealed therefrom.

Verified at 04 on this 04 day of 12, 2025.


DEPONENT

ATTESTED

VIKAS ARYA
Notary Public, Panchkula (Hry.)

04 DEC 2025

भारत का राजपत्र The Gazette of India



असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 559]

नई दिल्ली, बुधस्वतिवार, मार्च 3, 2016/फाल्गुन 13, 1937

No. 559]

NEW DELHI, THURSDAY, MARCH 3, 2016/ PHALGUNA 13, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 3 मार्च, 2016

का.आ. 648(अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, का.आ. 1533(अ) तारीख 14 सितम्बर, 2006 द्वारा जारी पर्यावरण समाघात निर्धारण अधिसूचना, 2006 का कतिपय संशोधन करने के लिए प्रारूप अधिसूचना पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के अधीन, का.आ. संख्यांक 2773 (अ), तारीख 7 अक्टूबर, 2015 द्वारा, उन सभी व्यक्तियों से जिनके इससे प्रभावित होने की संभावना है, उक्त अधिसूचना के राजपत्र में प्रकाशन की तारीख से 60 दिवस की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए प्रकाशित की गई थी;

और उपरोक्त उल्लिखित प्रारूप अधिसूचना की प्रतिक्रिया में प्राप्त सभी आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक रूप से विचार कर लिया गया है;

अतः अब, केन्द्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात्:—

पर्यावरण, समाघात निर्धारण अधिसूचना, 2006 में पैरा 12 के पश्चात् निम्नलिखित पैरा अन्तःस्थापित किया जाएगा, अर्थात्:—

“13. पर्यावरण समाघात निर्धारण (ई आई ए) रिपोर्ट और पर्यावरण प्रबंध योजना (ई एम पी) को तैयार करना और प्रस्तुति.- पर्यावरण परामर्शी संगठनों जो परियोजना के विशिष्ट सेक्टर और प्रवर्ग के लिए प्रत्यायोजित किए गए हैं, को उस सेक्टर के लिए भारतीय क्वालिटी परिषद (क्यूसीआई), शिक्षा के लिये राष्ट्रीय प्रत्यायन बोर्ड (एन ए बी ई टी) और कोई अन्य अभिकरण जो पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा समय-समय पर अधिसूचित किए जाए के साथ उस सेक्टर और प्रवर्ग की परियोजना की पर्यावरण समाघात निर्धारण रिपोर्ट और पर्यावरण प्रबंध योजना तैयार करने के लिए और संबद्ध विशेषज्ञ अंकन समिति (ईएसी) का राज्य विशेषज्ञ अंकन समिति (एस ई ए सी) के समक्ष उपस्थित होने के लिए अनुज्ञात किया

जाएगा। मंत्रालय पर्यावरण परामर्शी संगठनों के रूप में कार्य करने के लिए राष्ट्रीय स्तर पर ख्यात शैक्षिक और अनुसंधान संस्थाओं का एक पैनल भी तैयार करेगा।

[फा. सं. जे-11011/77/2008-आईए-II(1)]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में अधिसूचना संख्यांक का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् निम्नलिखित अनुसार संशोधित की गई :

1. का.आ. 1737(अ) तारीख 11 अक्टूबर, 2007
2. का.आ. 3067(अ), तारीख 1 दिसम्बर, 2009
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011
4. का.आ. 2896(अ), तारीख 13 दिसम्बर, 2012
5. का.आ. 674 (अ), तारीख 13 मार्च, 2013
6. का.आ. 2559(अ), तारीख 22 अगस्त, 2013
7. का.आ. 2731(अ), तारीख 9 सितम्बर, 2013
8. का.आ. 562(अ), तारीख 26 फरवरी, 2014
9. का.आ. 637(अ), तारीख 28 फरवरी, 2014
10. का.आ.1599(अ), तारीख 25 जून, 2014
11. का.आ. 2601(अ), तारीख 7 अक्टूबर, 2014
12. का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014
13. का.आ. 3252(अ), तारीख 22 दिसम्बर, 2014
14. का.आ. 382(अ), तारीख 3 फरवरी, 2015
15. का.आ. 811(अ), तारीख 23 मार्च, 2015
16. का.आ. 996(अ), तारीख 10 अप्रैल, 2015
17. का.आ. 1142 (अ), तारीख 17 अप्रैल, 2015
18. का.आ. 1141 (अ), तारीख 29 अप्रैल, 2015

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 3rd March, 2016

S.O. 648(E).—Whereas, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006 issued vide number S.O. 1533 (E), dated the 14th September, 2006, was published under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide number S.O.2773 (E), dated the 7th October, 2015, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of 60 days from the date of publication of the said notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the Environment Impact Assessment notification, 2006, after paragraph 12, the following paragraph shall be inserted, namely:-

"13. Preparation and presentation of Environment Impact Assessment (EIA) report and Environment Management Plan (EMP).- The Environmental consultant organisations which are accredited for a particular sector and the category of project for that sector with the Quality Council of India (QCI) or National Accreditation Board for Education and Training (NABET) or any other agency as may be notified by the Ministry of Environment, Forest and Climate Change from time to time shall be allowed to prepare the Environmental Impact Assessment report and Environmental Management Plan of a project in that sector and category and to appear before the concerned Expert Appraisal Committee (EAC) or the State Expert Appraisal Committee (SEAC). The Ministry will also prepare a panel of national level reputed educational and research institutions to work as Environmental Consultant Organisations".

[F. No. J-11011/77/2008-IA-II (I)]

MANOJ KUMAR SINGH, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification No. S.O. 1533(E), dated the 14th September, 2006 and subsequently amended as follows:

1. S.O.1737(E) dated the 11th October, 2007
2. S.O. 3067(E), dated the 1st December, 2009
3. S.O.695(E), dated the 4th April, 2011
4. S.O.2896(E), dated the 13th December, 2012
5. S.O.674(E), dated the 13th March, 2013
6. S.O.2559(E), dated the 22nd August, 2013
7. S.O. 2731(E), dated the 9th September, 2013
8. S.O. 562(E), dated the 26th February, 2014
9. S.O.637(E), dated the 28th February, 2014
10. S.O.1599(E), dated the 25th June, 2014
11. S.O. 2601 (E), dated 7th October, 2014
12. S.O. 2600(E) dated 9th October, 2014
13. S.O. 3252(E) dated 22nd December, 2014
14. S.O. 382 (E), dated 3rd February, 2015
15. S.O. 811(E), dated 23rd March, 2015
16. S.O. 996 (E) dated 10th April, 2015
17. S.O. 1142 (E) dated 17th April, 2015
18. S.O. 1141 (E) dated 29th April, 2015.



WIN WASTE MANAGEMENT PVT. LTD.

ALL TYPE OF HAZARDOUS WASTE HANDLING, SECURE LANDFILL

Khsara No.-100-102, 104, 107-109, Hasanpur Road, Gajraula, (U.P.)-224 235

Regd. Off. : 1/32, SS of G.T. Road Industrial Area, Ghazlabad, (U.P.)

Mob.: 9811876596, 9760702056, E-mail ID - wwmp132@gmail.com

Annexure-2

Date: 11.03.2024

UNDERTAKING

-10-

I, Puskar Mittal (CEO) on behalf of M/s Win waste Management private limited for our project namely "Common Hazardous Waste Treatment Storage and Disposal Facility (CHWTSDF) with Secured Landfill (SLF), Used Oil Recycling, MEE and Preprocessing for Co-processing" located at Village Firozpur Gandawali, Tehsil Hasanpur, Dist. Amroha (Uttar Pradesh) solemnly affirm and undertake that:

1. We are owning the content (information and data) of the EIA report prepared and submitted.
2. The content of the EIA report pertaining to our project have not been copied from other EIA report.

Place: Amroha

For Win waste management Pvt. Ltd.

For Win Waste Management Pvt. Ltd.


Auth. Signatory

Pushkar Mittal, C.E.O.

Authorized Signatory

VAKALATNAMA

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, AT PRINCIPAL BENCH, NEW DELHI.

Appeal No 61 of 2025

HARI ON SHARAN DWIVEDI**Appellant****VERSUS****MINISTRY OF ENVIRONMENT AND CLIMATE CHANGE & OTHERS****Respondents**

KNOW ALL, to whom these presents shall come, that We the undersigned, appoint **(AJAY BHAGWATI-HIM/172/1995)** ADVOCATE, to be the Advocate for **RESPONDENT NO 3 (M/s Shivalik Solid Waste Management Pvt. Ltd.)** in the above-mentioned cause to do all the following acts, deeds, and things or any of them that is to say:-

1. To act, appear, and plead in the above-mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or review or revision or execution or letters patent appeal or leave to appeal or in any other stage of its progress until its final decision on merits.
2. To present pleadings, appeals, letters patent appeals, cross objections or petitions for execution, review, revision, withdrawal, compromise or when the said case is called up for hearing, and also applications for restoration & setting aside ex-parte.
3. To compromise the said case or submit to arbitration any difference or dispute that shall arise touching in or in any manner relating to the said case.
4. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.
5. To employ any other Legal Practitioner authorizing him to exercise power and authorize hereby conferred on the Advocate whenever he may think fit to do so. Further, I confirm that that the professional fee paid is not refundable.



And I/We hereby agree to ratify whatever the Advocate or his substitute shall do in the case.

And I/We hereby agree not to hold the Advocate or his substitute responsible for the result of the case in consequence of his absence from the Court in other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.

And I/We hereby agree that in the event of the whole and part of the fee agreed by me to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHEREOF I/We hereunto to set my/our hand to these presents the contents of which have been explained to and understood by me/us this the 18 DAY of NOV 2025.

Accepted

(Signature)
(Signature)

**(AJAY BHAGWATI)**

(HIM/172/1995), ADVOCATE, COUNSELS FOR APPLICANT

House No G-404, PEER MUSHALLA, ZIRAKPUR,
SAS NAGAR MOHALI-140603Email: ajaybhagwati@gmail.com,

Mob: 9816002722.

Signature or thumb impression of

(Signature)





Shivalik Solid Waste Management Limited

Regd. Office : Village Majra, P.O. Dabhota, Teh. Nalagarh, Distt. Solan, Himachal Pradesh - 174 101
 Zirakpur Office : SCO 20-21, 2nd Floor, Near Hotel Dolphin, Dhakoli, Zirakpur, Punjab. 140603
 Ph. No : 01762-509496, Telefax : 01795-260427, E-mail : rajeev.thakur@beil.co.in
 GSTIN: 02AAJCS7647D1ZE CIN:U33130HP2005PLC028806

Ref. No.....

Dated..30.03.2018

CERTIFIED COPY OF RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF THE COMPANY HELD ON TUESDAY, THE 22ND DAY OF MARCH, 2016 AT 3.00 PM AT BBNIA, SHIVALIK HALL, EPIP, PHASE-1, JHARMAJRI, BADDI

TO AUTHORISED MR. ASHOK KUMAR SHARMA CHIEF EXECUTIVE OFFICER OF COMPANY TO SIGN DOCUMENTS ON BEHALF OF COMPNAY

"Resolved that, Mr. Ashok Kumar Sharma, Chief Executive Officer of Company be and is here by authorized to do following activities:

1. To appoint/discharge workers, take disciplinary action against them, enter into contract for contract labour apply for registration, Licences as may be required, renewal, of registrations/licences/authorizations/approvals from the Government/semi Government Authorities as may be necessary for running the business of the Company under the provisions of State Sales Tax/Vat, Central Sales Tax/Vat, Service Tax, Income Tax, Employees State Insurance Act, Provident Fund and other applicable statutes.
2. To sign (physically & digitally) submit all types of statutory forms, applications, declarations, notices, returns, statements, certificates and all other statutory Compliances, to appropriate authorities under Central Sales Tax/VAT, State Sales tax/Vat, ESI, PF, Factory Act, Bonus Act, Contract Labour (Regulation & Abolition) Act, Maternity Benefit Act, Minimum Wages Act, Bonus Act etc and any other applicable laws.
3. To file and defend court cases for and against the Company, file, replies, rejoinders, sign affidavits, appeal, engage Advocates, Tax Practitioners, consultants, settle their fees and to sign vakalatnama/Power of attorney etc. and to appear before all courts, Tribunals in any matter for and against the Company.
4. And generally to do and execute all such acts, deeds or things as think fit or necessary and/or incidental for smooth working of Company.

A NABL ACCREDITED LABORATORY : TC-5757
 An ISO-9001:2008, ISO-14001:2004, OHSAS-18001:2007 Certified Company



Providing Solution for Clean Environment

Website : www.sswml.net

"RESOLVED FURTHER THAT the aforesaid powers granted to Mr. Ashok Kumar Sharma shall be valid and effective unless revoked by the Board and shall be exercised by him only so long as he is in the employment of / associated with the Company"

"RESOLVED FURTHER THAT all acts, deeds, things, matters, etc. as afore stated shall be deemed to be valid and enforceable only if they are consistent with the instant resolution as may be relevant in this case and that the Board shall not be responsible for any illegal and invalid acts and any acts beyond the scope of the afore stated powers done by the said official and such invalid, illegal acts, and acts done beyond the scope of powers granted in this Resolution shall not bind the Company against any third party(ies) or before any authority(ies) in any manner and that the Board shall not be answerable in that behalf".

CERTIFIED TRUE COPY

For **SOLID WASTE MANAGEMENT LTD.**



A circular stamp with the text "SOLID WASTE MANAGEMENT LTD." around the perimeter and "MALAGARH" in the center. A handwritten signature is written over the stamp.

DIVYA SHARMA
COMPANY SECRETARY